

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP/CA No. 880/2015**

**IN THE MATTER OF:**

**M/s Bristol Enterprises Pvt. Ltd. & Ors.**

**.... APPLICANT / PETITIONER**

**SECTION:**

**Under Section 391(2) & 394**

**Order delivered on 11.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT/PETITIONER** :- Mr. Mukesh Sukhija, Advocate

**For the ROC / RD (NR) Delhi** :- Mr. Manish Raj, Company Prosecutor

**For the OL Delhi** :- Ms. Chetana Kandpal, Company Prosecutor

**ORDER**

Learned Counsel for the petitioner as well as the Learned representative for the RD as well as ~~the~~ OL are present. Learned representative for the OL represents that <sup>a</sup>the reply in relation to the application filed by the petitioner seeking <sup>for</sup> ~~of~~ modification of the scheme in relation to the extension of validity period / date has been filed today. Since the same is not available on file, the registry is directed to put up the same.

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Post the matter on 16<sup>th</sup> August 2016.

sd/-

**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

sd/-

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**